

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)**

**LOK SABHA**

**STARRED QUESTION NO.198**

**TO BE ANSWERED ON WEDNESDAY, THE 4<sup>TH</sup> MARCH, 2020**

**Law Reports**

**\* 198. SHRI JASBIR SINGH GILL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) whether the Supreme Court and High Courts are regularly publishing law reports;
- b) if so, the details thereof;
- c) if not, the details of the Courts, out of those mentioned in part (a) above, which are not regularly publishing law reports and the steps taken by the Government to ensure that these reports are published regularly;
- d) whether the Government is planning to involve private publishers to publish law reports and if so, the details thereof; and
- e) the steps taken by the Government to prevent commercial monopoly being created by few private publishers?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to(e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO.\*198 FOR ANSWER ON 4<sup>TH</sup> MARCH, 2020.**

(a) to (e): Publication of Law Reports is a matter which falls within the purview of the judiciary. Reportable decisions of the Supreme Court are published in Supreme Court Reports (SCR). SCR is the official journal of reportable Supreme Court decisions, which is published under the authority of the Supreme Court of India. In respect of High Courts, as per information received, while some are publishing Law Reports like the High Courts of Madhya Pradesh, Punjab & Haryana, Orissa, Karnataka, Kerala, Sikkim, Madras, Rajasthan and Calcutta certain High Courts like Uttarakhand, Manipur, Patna, Andhra Pradesh, Jharkhand, Gujarat, Gauhati and Telangana are not publishing any Law Report.

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